

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:238
ANSWERED ON:14.03.2012
PRIVATE EDUCATIONAL INSTITUTES
Singh Shri Rakesh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether there is an increasing emphasis of private educational institutes in the higher education system in the country;
- (b) if so, whether the said institutes have financial and functional autonomy and can fix fees, etc. as per norms laid by them;
- (c) if so, whether it has been reported that the said institutes have compromised with education and have engaged unqualified teachers;
- (d) if so, whether the Government has formulated any norms, procedure, etc. to review the functioning of such institutes; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

- (a): No, Sir. However, there is increase in the number of private institutions.
- (b): The private educational institutions have financial and functional autonomy. However, it is subject to the tuition and other fees prescribed by the State level Fee Committees constituted by the State Governments under the extant law.
- (c) to (e): Higher educational institutions are governed by Regulations framed by the respective Statutory Regulatory Authorities including University Grants Commission (UGC), All India Council for Technical Education (AICTE) etc. In consonance with the provisions of the relevant Regulations, the Regulatory Authorities conduct inspections of these institutions to ascertain whether these are fulfilling the norms & standards prescribed by the Statutory Authorities. As and when complaints about violation of norms by the private educational institutes are received, such complaints are examined by the respective Statutory Authorities and appropriate action under law is taken as per the laid down procedure.